

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-103**  
IB-16/PB/2017  
New IA-2114/2024

**IN THE MATTER OF:**

Anil Mahindro & Anr.

**.....Applicant**

**Vs.**

Earth Iconic Infrastructures Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC Liq

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Rakesh Kumar, Adv Preeti Kashyap, Adv Ankit  
Sharma, Adv Varun Pandit, Adv Rishabh Arora, Adv  
Yash Dhawan in I.A No 2114 of 2024

For the Respondent :

For the Liquidator : Adv Honey Satpal , Adv Nandini Choudha

**ORDER**

**New IA-2114/2024:-**

This is the progress report filed by the Liquidator in terms of Regulation 15 of IBBI (LP) Regulations, 2016 for the quarter ended on 31.03.2024. Heard Ld. Counsel for the Liquidator. The progress report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present IA is **disposed off**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**